

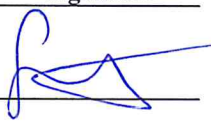
**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI BIKKI RAVEENDRA BABU – MEMBER JUDICIAL**


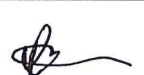
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 18.07.2018 AT 10.30  
AM**


TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IANo.248&293/2018 in CP(IB)No.306/10/HDB/2017
NAME OF THE COMPANY	NSL Nagapatnam Power & Infratech Limited
NAME OF THE PETITIONER(S)	
NAME OF THE RESPONDENT(S)	
UNDER SECTION	10 of IBC

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
NARESH KUMAR SANGAM	Advocate	9000666072	

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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H. Jayash Kumar	Advocate	900092970	

R. Rajwanandan Rao - Sr. Adv } For RP - 996662805 -   
C. Bhupesh — Advocate

**IA No. 248 & 293/2018 in  
CP (IB) No.306/10/HDB/2017**

**ORDER**

Learned counsel Mr.Naresh Kumar Sangam present for Petitioner. Learned counsel Mr.H.Rajesh Kumar present for Respondent. Learned counsel Mr.R.Raghunandan Rao and Mr.G.Bhupesh present for RP Mr.Kari Venkateswarlu.

IA 293/2018 is filed by the RP seeking extension of time fixed for valuation of the shares of NSL Energy Ventures Private Ltd. on the ground that independent valuer sought two more weeks' of time.

Learned counsel appearing for PTC reported that he needs instructions.

None appeared for Mandava Holdings Pvt. Ltd.

Perused the memo filed by the Karvy Investor Pvt Ltd. (Independent Valuer).

Independent valuer is granted two weeks to complete valuation.

List the matter on 27.08.2018.

  
MEMBER JUDICAL